

(b) if so, the details in this regard; and

(c) when a decision is likely to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) and (c). Do not arise.

Setting up a separate court for I.T. cases

1406. SHRI R. L. BHATIA: Will the Minister of FINANCE be pleased to state:

(a) whether the Chief Justice of India has suggested the setting up of a separate court for deciding Income-tax cases;

(b) if so, his Ministry's reaction thereto;

(c) whether in view of the mounting accumulation of arrears of Income-tax worth several crores of rupees and the tendency of the defaulters to get a stay from the court and block the proceedings, Government propose to consider this suggestion as one of the measures to speed up recovery of huge outstandings; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) It has been ascertained that the Chief Justice of India, in a recent speech at Bangalore, had advocated the setting up of a National Tax Tribunal in order to reduce the pressure of References on the High Courts and appeals by Special Leave on the Supreme Court.

(b) to (d). It is proposed to obtain the details of the suggestion made by the Chief Justice of India. The suggestion made by him would be examined thereafter.

Fire in Chandigarh Branch of Lakshmi Commercial Bank Ltd.

1407. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Chandigarh Branch of the Lakshmi Commercial Bank Ltd. has been gutted and goods worth lakhs of rupees are said to have been destroyed;

(b) whether it is a fact that loanees did not maintain the inventory of goods pledged with the Bank and the Bank would suffer in the absence of stipulated documents;

(c) whether the Bank applied usual safeguards while advancing loans to the parties vis-a-vis the parties whose goods were gutted;

(d) how many frauds occurred in the Lakshmi Commercial Bank Ltd. (a non-nationalised bank) during the last five years and the total amount involved; and

(e) what action, if any, the management took against the erring officials?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (e). The information is being collected and to the extent available will be laid on the Table of the House.

Issue of Guidelines regarding Functional Aspects of Nationalised Banks

1408. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to lay a statement showing:

(a) the guidelines issued from time to time to nationalised banks in respect of operational, development and organisational aspects;

(b) the guidelines|directions|directives issued to non-nationalised commercial banks in respect of operational such as brokerage, payment for deposits from Commercial banks—payment of insurance premia, acceptance of short term deposits from Government agencies and the rate of payment on such deposits; maintenance of statutory liquidity rate and appraisal of credit; and

(c) the instructions|guidelines governing the functional aspects of the nationalised and non-nationalised commercial banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The issue of such guidelines|instructions|directions by the Government|Reserve Bank of

India is continuing process and the presentation of the information in the desired form will be very voluminous. The effort in the compilation of the information may not, therefore, be commensurate with the results intended to be achieved.

Supply of Terycot Uniforms to Army Personnel

1409. SHRI NIHAL SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal under Government's consideration for supplying terycot uniforms to army personnel;

(b) if so, the details thereof, and whether it is also a fact that terycot uniforms are supplied to Air Force and BSF personnel; and

(c) if not, by when this proposal is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) The proposal for supplying terycot uniforms to the Army personnel has been approved by the Government.

(b) Two pairs of uniform are authorised to the Army personnel. One pair is likely to be issued during 1982-83 and the second pair in 1984-85.

Terycot uniforms are also being procured by BSF through the DGS&D and supplies are likely to materialise by the end of this year.

As regards Air Force, the proposal to issue terycot uniforms to the Airmen has been approved by Government and initial supplies are expected to be made early next year.

(c) Not applicable.

Expenditure incurred on Delegations sent Abroad

1410. SHRI RAMJI BHAJI MAVANI: Will the Minister of FINANCE be pleased to state:

(a) the names, status and details of the persons of the delegations and Ministers who visited foreign countries during 1-1-1982 to 20-5-1982 on Government account;

(b) the purpose of their visits;

(c) the expenses incurred by each delegation and individual;

(d) the outcome of their visit; and

(e) the details of talk and agreements signed by each with their counterparts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (e). The required information is being collected from the Ministries/Departments and will be laid on the Table of the House as soon as it is available.

Credit Advanced Deposits secured and recoveries made from Borrowers under Madhubani Kshetriya Gramin Bank

1411. SHRI BHOGENDRA JHA: Will the Minister of FINANCE be pleased to state:

(a) what is the branch-wise position of credits advanced deposits secured, recoveries made out of Government subsidies and directly from the borrowers respectively under the Madhubani Kshetriya Gramin Bank and other banks in the district of Madhubani in Bihar year-wise during the last three years;

(b) what amount and proposition of the above advances have been made for self-employment, for trading and other purposes;

(c) whether interest from borrowers from weaker sections of society is charged even without actual payment and also against unpaid Government subsidies; and

(d) if so, the details and the way out?